

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 42**

**IA 382/2023 IA, 2681/2024 IN C.P. (IB)/510(MB)2021**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

NAME OF THE PARTIES:      **COSMOS CO-OP BANK LTD V/s KIRAN**  
**KUMAR JAIN**

**Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016**

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**ORDER**

1. Adv. Aayush Kothari a/w Adv. Shreyansh Desai for the Petitioner is present and Adv. Karunya Radhunath for the Resolution Professional is also present.
2. Ld. Counsel for the Personal Guarantor informs that the he has not made any submission in IA 382 of 2023 and he wants to file written notes. Accordingly, he seeks for further time for argument in the matter.
3. List this matter on **23.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/